GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UN-STARRED QUESTION NO. 2262 TO BE ANSWERED ON 10.12.2021

AMENDMENT TO SEXUAL HARASMENT AT WORKPLACE ACT

2262. SHRI RAVINDRA KUSHWAHA: SHRI RAVI KISHAN:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the National Commission for Women (NCW) has proposed amendment so that educational institutions be recognized as "workplace" and brought under the ambit of the Sexual Harassment at Workplace Act;
- (b) if so, the details thereof; and
- (c) the steps taken or to be taken by the Government in this regard?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c): The Government has enacted 'The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013' (SH Act) with the aim to provide safe and secure work environment to women irrespective of their work status. Section 2(o) of the SH Act defines 'workplace' which includes inter alia educational institutions within its ambit. Hence, no such specific amendment has been proposed by the National Commission for Women.
